

**Take over of University College of Medical Sciences attached to Safdarjang Hospital**

\*891. SHRI MADHAVRAO SCINDIA: Will the Minister of HEALTH be pleased to state:

(a) whether in order to provide a unified authority to the University College of Medical Sciences attached to Safdarjang Hospital, Government had decided to take over the college;

(b) if so, what steps have been taken so far in that direction;

(c) whether it has been repeatedly brought home to Government through representations and strikes that the present set-up of administration of the college which is divided between the two authorities, namely University of Delhi and the Government of India through the Safdarjang Hospital, has put the medical students to grave hardships and hurdles in their career; and

(d) if so, the reasons for the delay in implementing the decision?

THE MINISTER OF EDUCATION, AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) and (d) The steps for a final decision in the matter are being processed in consultation with the concerned authorities.

(c) The College is under the management of the University of Delhi. However, facilities for clinical teaching are provided by the Safdarjang Hospital. The student have been representing against this arrangement.

जुलाई के दौरान रतलाम-बड़ौदा सेक्शन में हुई रेल दुर्घटनाएं

\*892. श्री विनीप सिंह भोरिया : क्या रेल मंत्री निम्नलिखित जानकारी दर्शाने वाला विवरण सभा पटल पर रखने की कृपा करेंगे कि :

(क) जुलाई, 1980 के दौरान, पश्चिम रेलवे के रतलाम-बड़ौदा सेक्शन में कुल कितनी रेल दुर्घटनायें हुईं,

(ख) उनके परिणामस्वरूप कुल कितने व्यक्तियों के जीवन और सम्पत्ति की हानि हुई, और

(ग) दुर्घटनाओं के क्या कारण थे ?

रेल मंत्रालय में राज्य मंत्री (श्री सी० के० जाफर शरीफ) : (क) एक। यह 4-7-1980 को लिमखेड़ा स्टेशन पर एक माल गाड़ी और शॉटिंग करते हुए एक इंजन के बीच हुई टक्कर का मामला है।

(ख) इसमें, जन-जीवन की कोई हानि नहीं हुई। रेल सम्पत्ति को हुई क्षति का अनुमान लगभग 3,37,000 रु० लगाया गया है।

(ग) जांच समिति के निष्कर्षों के अनुसार यह दुर्घटना रेल कर्मचारियों की गलती के कारण हुई।

**Abuse of Child Labour Laws**

\*893. SHRIMATI GEETA MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that there is no uniform definition of 'Child' in the legal statutes of our country, and hence the abuses of child labour are given legal sanction, there being no uniform age limit defined; and

(b) if so, what do the Government propose to do about it?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b) There are several definitions of the term 'Child' in various Statutes. A list of such definitions is given in Annexure-I.